

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
IA NO. 37 OF 2019
IN APPEAL NO. 30 OF 2019

Dated: 24th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Limited	...Appellant(s)
Versus	
Central Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard
Mr. Paramhans Sahani for R-2

Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar for R-3

ORDER

We have heard learned counsel for the Appellant and the Respondents pertaining to reconciliation of balance 50% of admitted amount, i.e. Rs.16.185 crores in terms of the orders of this Tribunal. Today we see the correspondence between Respondent No. 3 – BALCO and Appellant – KSEB Limited dated 22.06.2019 and 12.07.2019. We also consider the letter dated 17.06.2019 addressed by the present statutory auditors of the Respondent No. 3 – BALCO. After understanding why the words 'limited assurance' and 'reasonable assurance' are used by the statutory auditors at the time of

certifying accounts, we direct the Appellant to release the balance amount of Rs.16.185 crores out of the admitted amount of Rs. 32.37 crores to Respondent No. 3 – BALCO within 15 days from today.

List the matter on 14.08.2019.

(S.D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson